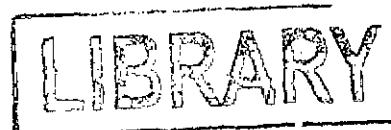


**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**



O.A/350/220/2021

Date of Order: 17.02.2021

**Coram:** Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Anup Kumar Roy, s/o Late Hirendra Kumar Roy, retired from service Ex-Welder, Ticket No. 2654 and residing at 100 Shantigarh Road, Shyamnagar, Garulia, 24 Pgs (N), Pin 743127.

--Applicant

-Vs-

1. Union of India, through the Secretary, Ministry of Defence South Block, New Delhi 110001.
2. PCDA (Pension) Dhrupodi Ghat, Allahabad - 211014.
3. The Commandant 507 RB Post Workshop, P.O. - ESD (M) 24 Pgs (N), Shyamnagar 743127.

--Respondents.

For The Applicant(s): Mr. N. Roy, counsel

For The Respondent(s): None

**O R D E R (O R A L)**

Per: Dr. Ms. Nandita Chatterjee, Member (A):

The applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985, praying for the following relief:-

"8.a) To issue direction upon the respondent to consider representation of delayed payment of interest dated 19.09.2020 and 19.10.2020 forthwith.

b) To issue further direction upon the respondent to pay delayed pension payment of interest to the applicant forthwith.

c) To issue further direction upon the respondent to pay delayed payment of interest 12% according to Government rules forthwith.

d) Any other order or further order or orders as learned Tribunal deem fit and proper.

e) To produce Connected Departmental Record at the time of Hearing."

2. Heard Ld. Counsel for the applicant, examined documents on record.

Despite affidavit of service, there is no representation on behalf of the respondents. Hence, 16(1) of the Central Administrative Tribunal (Procedure) Rules, 1987 is invoked. This matter is taken up for disposal at the admission stage.

*lalh*

3. Ld. counsel for the applicant would aver that, the applicant has superannuated from service on 31.03.2020. He received his retirement benefits to the tune of Rs. 32,64,054.00 dated 04.09.2020, five (5) months after his retirement, and, his leave encashment amounting to Rs. 6,45,840.00 was disbursed to him only on 09.12.2020. Accordingly, as his entitlements have been disbursed to him with significant delay, the applicant has claimed interest on the delayed payment vide his representations at Annexure A-6 to the O.A collectively.

4. Ld. counsel for the applicant would urge that as such representations remain pending, respondent authorities may be directed to dispose of the same in a time bound manner.

5. Accordingly, without entering into the merits of the matter, the addressee authority or any other competent respondent authority is directed to decide on the applicant's representations at Annexure A-6 to the O.A collectively, in accordance with law, within a period of 16 weeks from the date of receipt of a copy of this order.

The said authority should convey his decision in the form of a reasoned and speaking order to the applicant, and, in the event, the applicant's claims are permitted by extant Rules, disbursement to such effect may be made within a further period of 6 weeks.

6. With these directions, the O.A. is disposed of. No order as to costs.

*✓*  
(Nandita Chatterjee)  
Member (A)

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